

and how the surplus staff is proposed to be utilised;

(d) whether due to this reorganisation of RMS the delivery system in the post office has been adversely affected resulting in delay in transit;

(e) how the reserve trained pool candidates in RMS remaining unutilised at the end of five years are proposed to be utilised;

(f) whether it is being contemplated to utilise them in other wings of the department; and

(g) the net savings caused to the postal Department on account of RMS re-organisation?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) (i) No. of Sorting Sections abolished/merged 24

(ii) No. of Sorting Offices abolished 5

(iii) No. of record offices abolished merged 40

(iv) No. of posts abolished *

(b) 14.

(c) Group 'C' — 1556

Group 'D' — 272

Surplus staff is to be absorbed in the existing/future vacancies.

(d) No, Sir.

(e) and (f). This is under examination.

(g) The annual saving expected is Rs. 214.78 lakhs.

Production of Crude Oil

2308. SHRI SOMNATH RATH : Will the Minister of PETROLEUM be pleased to state :

(a) the target set for the crude production during 1984-85

(b) the achievement made in the production of crude in the above year;

(c) whether Government have a proposal to increase crude production during 1985-86; and

(d) if so, the steps taken therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) 22.63 million tonnes.

(b) 28.99 million tonnes (tentative).

(c) Yes, Sir.

(d) Some of the steps are :

(i) Use of enhanced oil recovery techniques;

(ii) Intensification of work-over operations;

(iii) Intensification of exploration in less precisely known geological regions which may eventually lead to enhanced production; and

(iv) Induction of advanced technology.

Companies Benefited after raising Assets Limit Under MRTP Act

2309. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the immediate impact of enhancing the assets limit of the large industrial houses and delinking of some of them from the provisions of the MRTP Act as a sequel to the major decision announced in the General Budget, 1985-86 relating to the raising of the assets limit for MRTP Companies from Rs. 20 crores to 100 crores; and

(b) the names of the large industrial houses to benefit from this decision?

*The posts rendered surplus are as follows :

Group 'C' posts.....1556

Group 'D' posts..... 272

However, these posts are to be actually absorbed as and when the surplus staff is absorbed against existing/future vacancies.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). After the MRTP Act is amended for enhancing the asset limit to Rs. 100 crores under section 20 (a) of the MRTP Act, as per the available information regarding assets for the year 1983, it is estimated that about 491 undertakings, at present registered under the MRTP Act, may get de-registered under section 26 (3) of the MRTP Act, benefitting about 112 Large Industrial Houses/single large undertakings.

De-registration of these undertaking under section 26(3) will, however, be decided after examination of their latest assets position as well as interconnections as defined in section 2 (g) of the MRTP Act, and as such it is not possible to indicate the names of the Large Industrial Houses who would actually benefit from the proposed amendment.

Use of Cordless Telephone in Delhi

2310. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) Whether it is a fact that a large number of affluent people in Delhi have been using cordless telephones for several years;

(b) the number of such cases which came to the notice of Government during the last three years;

(c) the action initiated against such persons; and

(d) the measures adopted to eliminate such irregularities ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Large scale use of cordless telephones is not in the knowledge of Government.

(b) Two cases of use of cordless telephones in Delhi came to notice during last three years.

(c) The cordless telephones were disconnected and subscribers advised not to use them.

(c) Subscribers, premises are inspected

regularly to detect such unauthorised attachments.

Electronic Telephone Exchanges to be Set up during Seventh Five Year Plan

2311. SHRIMATI JAYANTI PATNAIK : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of electronic telephone exchanges set up in the country so far;

(b) the policy of Government in setting up of new electronic telephone exchanges;

(c) the number of such telephone exchanges proposed to be set up during the Seventh Five Year Plan and location thereof if identified; and

(d) the funds earmarked for the above purpose in Seventh Five Year Plan ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The number of electronic telephone exchanges set up in the country so far are fourteen.

(b) It is proposed to introduce digital electronic telephone exchanges in high growth rate areas like metropolitan and major telephone districts. It is also proposed to build integrated digital networks in selected semi urban and rural areas.

(c) and (d). The Seventh Plan proposals of the Telecommunication Department are still under discussion with the Planning Commission and proposals would be finalised after fund allocations are decided by the Planning Commission.

Import of "Acetylene Black"

2312. SHRI B. AYYAPU REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether "acetylene-black" is being imported for the Union Carbide, while acetylene-black produced in the country is lying idle without a market;

(b) the number of units manufacturing acetylene-black in the country and their total installed capacity; and

(c) the amount of stock lying with them ?